

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.P. No. 376A/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

NAME OF THE PARTIES: M/s. Aircel Limited.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
3)	Shanesh Ashal For D.O.T. Dept of Telecommunications H/w Bmcchalli	Advocate Telecommunications Advocate	

ORDER

CSP 376A/230-232/NCLT/MB/MAH/2017

CSP 377/230-232/NCLT/MB/MAH/2017

CSP 378/230-232/NCLT/MB/MAH/2017

CSP 379/230-232/NCLT/MB/MAH/2017

CSP 380/230-232/NCLT/MB/MAH/2017

CSP 381/230-232/NCLT/MB/MAH/2017

(Contd....2.)

On the application moved by the Applicant side, the Respondents/Petitioners are hereby directed to file reply within four weeks hereof and the rejoinder, if any within two weeks thereof.

List this matter for hearing on 28.6.2017.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)